

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 555/MP/2020

- Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulations 49, 76 and 77 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Regulations 111-115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relaxation of Station Heat Rate applicable to Ratnagiri Gas and Power Private Limited for the control period 1.4.2019 to 31.3.2024.
- Date of Hearing : 6.4.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Ratnagiri Gas and Power Private Limited (RGPPL)
- Respondents : Maharashtra State Electricity Distribution Company Limited and 4 Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, RGPPL
Ms. Poorva Saigal, Advocate, RGPPL
Shri Arvind Jhalani, RGPPL
Shri Arshad Jilani, RGPPL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner submitted that the present Petition has been filed for relaxation of Station Heat Rate (in short 'SHR') applicable to its generating station for the control period 2019-24. Learned senior counsel mainly submitted the following:

(a) Under Regulation 49 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (in short, 'the 2019 Tariff Regulations'), the applicable SHR for the Petitioner's generating station has been specified at 1820 kCal/kWh (combined cycle) for the control period 2019-24, that is lower than the SHR of 1850 kCal/kWh allowed during the previous control periods.

(b) Statement of the actual SHR achieved for the period from 2016-17 to 2019-20 reveals that the Petitioner has not been in a position to operate its generating station within the normative SHR of 1820 kCal/kWh for these past years due to various reasons beyond its control.

(c) SHR of 1850 kCal/kWh was determined by the Commission based on the actual performance of its generating station for the period from 2012-13 to 2016-17. However, during the period from 2012-13 and 2013-14, the

Petitioner was able to achieve lower SHR owing to the higher declared availability on the basis of allocation of gas from KG D6 basin. However, subsequent thereto, the actual SHR of its generating station has increased considerably.

(d) Under the 2019 Tariff Regulations, the applicable auxiliary consumption (in short, 'Aux.')

 for its generating station has been increased to 2.75% from 2.5% during the previous control period. With increase in the Aux. of the generating station, SHR also has to be suitably adjusted.

(e) Accordingly, the Petitioner has sought to invoke Commission's powers under Regulation 77 (Power to Relax) and Regulation 78 (Power to Remove Difficulties) of the 2019 Tariff Regulations to provide for the modified SHR of 1850 kCal/kWh for its generating station (as was in existence under the control period 2014-19) for the control period 2019-24.

3. After hearing the learned senior counsel for the Petitioner, the Commission reserved the order on admissibility in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**